

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.219 – IA 590 of 2021  
Item No.220 – IA 581 of 2021  
Item No.221 – IA 583 of 2021  
In  
CP(IB) 480 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Jain Sons Finlease Ltd  
V/s  
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

**Order delivered on 26/09/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Milan Negi, Adv.  
For the Respondent : Mr. Jay Mehta, Adv. for R-4

**ORDER**

**IA 590 of 2021, IA 581 of 2021 & IA 583 of 2021**

Learned Counsel Ms. Negi for the Liquidator states that these applications were originally filed by Resolution Professional during Corporate Insolvency Resolution Process and in view of the order passed by this Bench on 25.08.2022, liquidator will have to be substituted as applicant. Learned Counsel seeks and is granted time to amend the application to that effect.

List on 17.11.2022

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**